

ITEM NO.1 Court 3 (Video Conferencing) SECTION XIV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 5680/2021

(Arising out of impugned final judgment and order dated 18-10-2019 in WA No. 19/2017 18-10-2019 in WA No. 29/2017 18-10-2019 in WPC No. 606/2017 18-10-2019 in WPC No. 725/2017 18-10-2019 in WPC No. 313/2018 17-12-2020 in RP No. 4/2020 17-12-2020 in RP No. 5/2020 17-12-2020 in RP No. 7/2020 17-12-2020 in RP No. 8/2020 17-12-2020 in RP No. 10/2020 passed by the High Court Of Manipur At Imphal)

THE STATE OF MANIPUR ETC ETC & ORS. Petitioner(s)

VERSUS

SHALINI CHINGTHAM & ORS. Respondent(s)

(IA No. 43251/2021 - CONDONATION OF DELAY IN FILING
IA No. 108910/2021 - EXEMPTION FROM FILING AFFIDAVIT
IA No. 43252/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT)

WITH

SLP(C) No. 5920-5924/2021 (XIV)

(IA No. 51481/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT)

Diary No(s). 7244/2021 (XIV)

(IA No. 47006/2021 - CONDONATION OF DELAY IN FILING)

Date : 11-02-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR

HON'BLE MR. JUSTICE C.T. RAVIKUMAR

For Petitioner(s) Mr. Neeraj Kishan Kaul, Sr. Adv.
Mr. Mantu Kumar Singh, Adv.
Mr. Toshiv Goyal, Adv.
Mr. Raghav, Adv.
Mr. Rameshwar Prasad Goyal, AOR

Mr. Tushar Mehta, Sr. Adv.
Mr. Rarry Mangsatabam, AAG
Mr. Pukhrbamb Ramesh Kumar, AOR
Ms. Anupam Ngangom, Adv.
Mr. Karun Sharma, Adv.

For Respondent(s) Mr. Chandan Kumar, AOR

Mr. Dushyant Dave, Sr. Adv.
Mr. Pranav Sachdeva, AOR
Mr. Jatin Bhardwaj, Adv.

Mr. Prashant Bhushan, Adv.
Ms. Neha Rathi, AOR

Mr. Siddharth Dave, Sr. Adv.
Mr. M.D. Adkar, Adv.
Mr. S. D. Singh, Adv.
Mr. Vijay Kumar, Adv.
Mr. Rahul Kumar Singh, Adv.
Mr. Ram Kripal Singh, Adv.
Ms. Bharti Tyagi, AOR

Mr. Neeraj Kishan Kaul, Sr. Adv.
Mr. Mantu Kumar Singh, Adv.
Mr. Toshiv Goyal, Adv.
Mr. Raghav, Adv.
Mr. Rameshwar Prasad Goyal, AOR

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

We have heard learned counsel for the parties.

In the peculiar facts of the present case, we deem it appropriate to dispose of these petitions by directing the parties to abide by the following arrangements:

1. The Manipur Public Service Commission will conduct the main examination of Manipur Civil Services Combined Competitive (Main) Examination, 2016 afresh not later than 4 (Four) months from today.
2. Only those candidates (successful/ unsuccessful) who had appeared in the main examination conducted in September, 2016 will be eligible to appear in the proposed examination.

3. In the event, the candidates who were already appointed on the basis of results of the main examination conducted in September, 2016, if successful in the re-conducted main examination in terms of this order, they would be given continuity of service and consequential benefits upon being appointed against the concerned posts.

We make it clear that for the nature of order that we have passed, we have not dilated on the grievances made in the review petition or for that matter the present special leave petitions by the concerned petitioners nor be understood have affirmed the opinion of the High Court on those aspects. In other words, all questions raised in the present set of special leave petitions are left open.

The special leave petitions are disposed, in the above terms.

Pending applications, if any, stand disposed of.

(DEEPAK SINGH)
COURT MASTER (SH)

(VIDYA NEGI)
COURT MASTER (NSH)